

Through Video Conference via Cisco WebEx.

CBI Case No. 13/2020
CBI v. B. K. Basavaraju & Anr.

16.07.2020.

Present:- Ms. Shashi Vishwakarma, PP for the CBI.
Sh. Kanhiya Singhal, counsel for accused No.1.
Sh. Niklesh Kumar, counsel for accused No. 2.

Report from the CFSL is awaited.

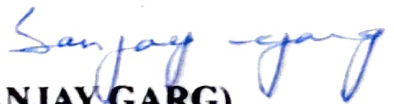
PP for the CBI submits that the report is ready but the IO could not collect the same as he is out of station.

IO/HIO is directed to obtain the report and place it on record before the next date.

Re-list for arguments on charge on **29.07.2020**. The date of **19.08.2020** fixed by the office order No. Power/Gaz./RADC/2020/E-6836-6919 dated 14.07.2020 passed by the Ld. District & Sessions Judge cum Special Judge (PC Act) (CBI), Rouse Avenue District Courts, New Delhi stands cancelled.

A copy of the order be sent to the computer branch for uploading the same on the website. Copy thereof be also provided to the counsels for the parties through approved mode.

Original signed order has been retained by the undersigned, which shall be placed on record on reopening of courts after the lockdown ends.


(SANJAY GARG)
Special Judge (PC Act) CBI-18,
Rouse Avenue District Courts,
New Delhi/16.07.2020.

Through Video Conference via Cisco WebEx.
CBI Case No. 71/2019
CBI v. Ashwani Sharma & Ors. (Neel Gagan CGHS)

16.07.2020.

Present: Ms. Shashi Vishwakarma, PP for the CBI.
None for accused Nos. 5,7, 8, 9,10, 11 &13.
Proceedings against accused No. 12 R.L. Garg stand abated vide order dated 09.01.2019.

Sh. R.S. Ahuja, counsel for accused Nos. 1, 2 & 14.
Sh. Abhishek Prasad, counsel for accused Nos. 3 & 4.
Sh. Bhavtosh Sharma, counsel for accused No. 6.
Sh. S.K. Bhatnagar, counsel for accused No. 15.

Ahlmad has reported that the charge sheet and the accompanying documents consist of about 5000 pages.

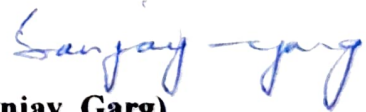
PP for the CBI as well as the counsels for the accused Nos. 1 to 4, 6, 14 & 15 submit that since the judicial record is voluminous and numerous documents would be referred during the course of arguments, it would not be possible to address arguments through video conference.

The Reader has apprised that the remaining accused persons as well as their counsels could not be contacted as their phone numbers are not available on record.

Considering the above, the matter be re-listed for arguments on charge on the date already fixed i.e. **05.08.2020**.

A copy of the order be sent to the computer branch for uploading the same on website.

Original signed order has been retained by the undersigned, which shall be placed on record on reopening of courts after the lockdown ends.


(Sanjay Garg)
Special Judge (PC Act) (CBI) -18,
Rouse Avenue District Courts,
New Delhi.